Thirteenth Loksabha

Session : 3
Date : 17-05-2000
Participants : Somaiya Shri Kirit ,Somaiya Shri Kirit ,Sinha Shri Yashwant ,Gandhi Shri Dilip Kumar Mansukhlal ,Sinha Shri Yashwant

Title: Reported loss to small investors due to sudden crashing down of points in Stock market.

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST): Sir, I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon:

> **"The situation arising out of reported loss to small investors due to sudden crashing down of points in Stock market and sanction of loans by banks against shares and steps taken by the Government in regard thereto."**

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Mr. Speaker, Sir, price fluctuations on stock markets are influenced by multiple factors, which include expectations of investors regarding the performance of the corporate sector and the economy in general, about economic policies of the Government, developments in international capital markets, etc. During the last two months, the BSE Sensex has been generally on a downtrend but it cannot be said to have crashed. The SENSEX peaked on 11th February, 2000 at 5933.26 and closed at 4230.13 on 16th May, 2000. … (*Interruptions*) The reported losses due to such fluctuations are, however, notional since the SENSEX was generally on the rise for several months before February, 2000. … (*Interruptions*)

श्री मुलायम सिंह यादवः अध्यक्ष महोदय, मैंने सुबह उत्तरांचल के बारे में सवाल उठाया था। आपने कहा था कि प्रश्न काल **के बाद इस सवाल को उठाने की इजाजत दी जाएगी।...(व्यवधान)**

MR. SPEAKER: Please understand. We have two Calling Attentions. This is the second one.

… (*Interruptions*)

MR. SPEAKER: Except the statement of the Minister, nothing will go on record.

***(Interruptions)* ***

कुंवर अखिलेश सिंह : अध्यक्ष महोदय, देश का बंटवारा करके देश को तोड़ने की साजिश की जा रही है।...(व्यवधान)

अध्यक्ष महोदयः एक और कॉलिंग अटैंशन है, इसके बाद उसे लेंगे। आपको प्रोसिजर मालूम है या नहीं? आप क्या कर रहे हैं?

(व्यवधान)

MR. SPEAKER: There is a Calling Attention. Please go to your seat. What is this?

… (*Interruptions*)

1318बजे

(इस समय कुंवर अखिलेश सिंह तथा कुछ अन्य माननीय सदस्य आए और सभा पटल के निकट फर्श पर खड़े हो गए।)

MR. SPEAKER: This will not go on record.

(Interruptions) *

अध्यक्ष महोदयः आप इसे कॉलिंग अटैंशन के बाद उठाएं। आपको प्रोसिजर मालूम नहीं है।

(व्यवधान)

अध्यक्ष महोदय : यह कालिंग अटेंशन है।

…(व्यवधान)

अध्यक्ष महोदय : आपको प्रोसीजर मालूम है या नहीं?

…(व्यवधान)

***Not Recorded.**

अध्यक्ष महोदय : आप क्या बात कर रहे हैं? यह प्रोसीजर नहीं है।

… (*Interruptions*)

MR. SPEAKER: This will not go on record.

(Interruptions) *

MR. SPEAKER: Mr. Minister, you can continue.

SHRI YASHWANT SINHA: Sir, SEBI has taken various measures to ensure safety of the market and to curb excessive volatility. SEBI has put in place risk containment measures comprising capital adequacy, margining system, exposure controls and price bands. SEBI has been interacting with the stock exchanges regularly and the exchanges have been alerted to keep a close watch over the market and take appropriate action when required. The

Exchanges have informed SEBI that they have initiated various actions including imposition of higher margins and curbing of excessive concentration by brokers. SEBI has cautioned investors, through Press releases, to exercise caution while transacting in securities.

A study conducted by the Reserve Bank of India (RBI) in respect of 35 banks accounting for more than 70 per cent of the total bank finance against shares revealed that the total advances against shares by these banks amounted to Rs,5,611 crore at the end of December, 1999. This includes advances against collateral of shares and for Initial Public Offerings (IPOs). The total guarantees issued by the banks including the guarantees against pledge of shares furnished by banks to various stock exchanges in lieu of margins aggregated, as of 31st

---

***Not Recorded.**

December, 1999, to Rs.2,385 crore. RBI has already issued guidelines in respect of advances against shares/units/debentures and PSU bonds to individuals, stock brokers and corporates. The RBI's guidelines are given in its master circular issued on 28th August, 1998. The guidelines for financing to individuals against security of shares cover the purpose, amount, margins to be maintained and lending policy, while sanctioning these loans. The maximum limit prescribed for advances against shares to individuals is Rs.10 lakh (Rs.20 lakh in case of loans against the demat shares). The minimum margins to be taken have also been prescribed (25 % in respect of demat shares and 50 % in respect of shares in physical form). The specific lending policy in this regard was to be formulated by individual banks with the approval of their Boards keeping in view the general guidelines issued by RBI. The banks were, *inter alia,* also advised to take suitable precautions to ensure that such lending was not used for speculative purposes. As a prudential measure, banks were also required to consider restricting such advances within an aggregate limit. A review meeting undertaken by RBI in February, 2000 with bankers revealed that banks had put in place risk containment measures such as prescription of limits on the value of shares to determine credit limits, mark-to-market of share portfolios on a regular basis, monitoring of exposure to scrips which exhibit price volatility etc.

While RBI and SEBI have been in constant touch with each other, in order to further streamline the operating guidelines for bank financing on equities, a technical committee is being constituted comprising officers from RBI and SEBI. The committee will review the status and make suitable recommendations with regard to banks' role in capital markets after appropriate consultations with banks and market participants. The committee will consider, among other issues, the desirability of having appropriate ceilings for advances against shares as well as issues relating to prudent levels of margins on advances against shares and IPOs.

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST): Mr. Speaker, Sir, I would like to ask some clarifications from the hon. Finance Minister.

First of all, I would like to know from the hon. Finance Minister whether he thinks that the price fluctuations, particularly in information technology scrips, are proper and whether any manipulative techniques have been adopted by some companies or some operators. What are the precautions that the Finance Minister proposes to take to protect the interest of small investors?

Sir, I have got the proof that 90 per cent finance to IPOs is done by the banks for primary applications. So, I would like to know what action that the Finance Minister is going to take in this regard. I would also like to know from the hon. Finance Minister whether he thinks that this is a fabricated *tezi* and whether there are any chances of making some corrections. At the same time, there are so many software companies, which have come into the market. They are Non-Banking Financial Companies. They have chanted their names and they have come into the market as dotcom companies now. I would like to know what action the Finance Minister is going to take against such companies.

I would also like to bring to the attention of the House that Shri Harshad Mehta had manipulated the Stock Market in 1992. In 1998, once again, a price rigging scandal of scrips of companies like BPL, Videocon, etc., had brought *tezi* in the market. In February, 1999, the Bombay Stock Exchange Index was 3,399. In October, 1999, it had gone up to 4,000 and it had further gone up to 6,150 in February, 2000 and on 15th May, 2000, it was 4,000. … (*Interruptions*)

MR. SPEAKER: Shri Akhilesh Singh, you do not know the procedure. This is not a public meeting. Please go to your seat.

… (*Interruptions*)

SHRI KIRIT SOMAIYA : Sir, there is so much of volatility in the market. So, I would request the hon. Minister that he should issue some guidelines to SEBI and RBI in this regard. I am sure that the Finance Minister, who has taken many steps to protect the interests of small investors, would take appropriate action in this matter also.

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर): अध्यक्ष महोदय, यह बहुत ही महत्वपूर्ण बात है जिस पर प्रकाश डालने **का मौका आपके माध्यम से मुझे मिला है। आज छोटे छोटे निवेशक अपनी खून-पसीने की कमाई को शेयर बाजार में लगाकर अच्छा पैसा कमाना चाहते हैं …(<u>व्यवधान</u>) … अध्यक्ष महोदय, हम हाउस में पहली बार आये हैं, क्या हमारी बात नहीं सुनी जायेगी?**

अलग-अलग फाइनेन्स कम्पनियां हैं, जिन्होंने पहले पैसा इकठ्ठा किया है, बाद में नाम बदलकर वे शेयर कम्पनियों में आईं तथा लोगों खून-पसीने से पैसा कमाया और पैसा शेयर में इनवैस्ट किया और जो शेयर की कम्पनियां बन रही हैं, जिनके शेयर का भाव 80 रुपये था, कम समय में वह बढ़कर दो हजार रुपये पर पहुंचा है और फिर वापस दो सौ रुपये पर पहुंचा है। यह जो उलट-पुलट होती है, उसके कारण सामान्य वर्ग और मध्यम वर्ग के इनवैस्टर्स का बहुत नुकसान होता है। जैसे यह कहा गया है कि जितनी कंपनियां है, उन कम्पनियों को 90 परसेन्ट बैंक से लोन मिला और उसके

बाद जो बैंक में अप-डाउन होती है, उसके कारण यह होता है। इसलिए मेरा कहना यह है कि इस मामले में सेबी क्या कर रही है। उसका इस सब पर कोई कंट्रोल है या नहीं। क्या इसकी कोई सीमा रेखा तय है कि इस शेयर का रेट इससे ज्यादा या इससे कम नहीं होना चाहिए। लोग नई-नई कंपनियां बनाते हैं और आम जनता की लूट करते हैं। इसमें सेबी का क्या रोल है?

वित्त मंत्री : अध्यक्ष महोदय, मैंने अपने बयान में ही कहा है कि मार्केट में फ्लक्चुएशन होता है और उसके कई कारण हैं। लेकिन यह देखा गया है कि दुनिया भर में जितने स्टाक मार्केट हैं, उनमें पिछले महीने में बहुत ज्यादा फ्लक्चुएशन हुआ है और उससे भारत भी अछूता नहीं है। लेकिन दुनिया के दूसरे बाजारों में जितना कुछ हुआ है, उसकी तुलना में हमारे यहां कम हुआ है। मैंने अपने को संतुट किया है कि बैंकों से जो पैसा दिया जा रहा है उसकी तुलना हम 1992 से नहीं कर सकते है और इसीलिए जो उतास-चढ़ाव मार्केट में हो रहा है उसका कारण यह नहीं है कि बैंकों का पैसा उसमें जा रहा है। मैं समझता हूं कि आज की परिस्थिति की तुलना 1992 से करना गलत होगा। आज हमारे पास एक बहुत ही स्ट्रांग रेगुलेटर सेबी है और सेबी का दायित्व है कि वह लगातार मार्केट को डेली बेसिस पर देखती रहे। यह सेबी का काम है और सेबी अपना काम बखूबी कर रही है और इसीलिए इसमें जो मार्जिन रिक्वायरमैंट है, उससे मार्केट बिल्कुल सेफ है। उतार-चढ़ाव मार्केट में होगा, लेकिन मार्केट को कोई खतरा नहीं है। जो छोटे निवेशक हैं, उन छोटे निवेशकों के मुनाफे में कमी हो सकती है, लेकिन उनकी पूंजी पूरी तरह से सुरक्षित है। इसलिए इसके बारे में विशेा चिंता करने की हमें आ वश्यकता नहीं है।

MR. SPEAKER: The House stands adjourned to meet again at 2.30 p.m.

13.28 hours

The Lok Sabha then adjourned till thirty minutes past fourteen of the Clock.

14.35 hours.

मध्याह्न-भोजन के पश्चात् लोक सभा 14 बजकर 35 मिनट पर पुन: समवेत हुई।

(डॉ. रघुवंश प्रसाद सिंह पीठासीन हुए)

श्री प्रभु नाथ सिंह (महाराजगंज, बिहार) : अध्यक्ष महोदय, ...(व्यवधान)

कुंवर अखिलेश सिंह (महाराजगंज, उ.प्र.): सभापति महोदय,...(व्यवधान)

सभापति महोदय : कृपया आसन ग्रहण कीजिए। अभी सभा की कार्यवाही प्रारंभ नहीं हुई है। पहले मुझे सदन की कार्यवाही प्रारंभ करने दें। उसके बाद मैं आप सबको समय दूंगा। तब आप बोलें। कृपया आसन ग्रहण करें।

...(व्यवधान)

सभापति महोदय : **कुछ भी रिकार्ड पर नहीं जाएगा। आप कृपया बैठिए। रिकार्ड पर कुछ भी नहीं जा रहा है। शांति बनाए रखिए। कृपया आसन ग्रहण कीजिए।**

...(व्यवधान)

सभापति महोदय : सदन की कार्यवाही अब शुरू की जाती है। आज इस सत्र का अंतिम दिन है। माननीय सदस्यों की िवभिन्न रुचियां हैं और अनेक माननीय सदस्यों ने नोटिस दिए हैं। इसलिए सभी लोग बोलना चाहेंगे और लोग जल्दी में भी होंगे क्योंकि उन्हें अपने-अपने चुनाव क्षेत्रों में जाना है। यदि सभी माननीय सदस्य एक ही समय में बोलना चाहेंगे, तो वह संभव नहीं होगा। इसलिए मेरा आग्रह है कि एक-एक माननीय सदस्य संक्षेप में अपनी बात कहे, तो सभी माननीय सदस्यों को बोलने के लिए समय मिल जाएगा। चूंकि कुंवर अखिलेश सिंह को बोलने की बहुत आतुरता है। इसलिए मैं उनसे निवेदन करता हूं कि वे अपनी बात कहें।